



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066

Website: www.cic.gov.in

Decision No.5201/IC(A)/2010

F. No.CIC/MA/A/2009/001020

Dated, the 3rd March, 2010

Name of the Appellant: Shri. Haribhan Singh

Name of the Public Authority: H.P.C.L.

Facts: ⁱ

1. The appellant was heard on 26/2/2010.
2. The appellant has grievances regarding award of LPG Dealership. In this context, he has asked for certain information. The CPIO has furnished a point-wise response, with which the appellant is not satisfied. Hence, this appeal before the Commission.
3. During the hearing, the appellant pleaded for providing access to the documents, on the basis of which the respondent has prepared the merit list and awarded marks to the candidates on different parameters.

Decision:

4. As there is no denial of information u/s 8(1) of the Act, the CPIO is directed to allow inspection of the documents containing information about the processing of applications including, evaluation of candidates for preparing the merit list for award of Dealership. Both the parties should mutually decide a

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

convenient date and time for inspection of the relevant documents within 15 working days from the date of issue of this decision.

5. With these observations, the appeal is disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. Haribhan Singh, S/o Bhikam Singh, Vill: Udi Mod Chakar, Nagar Road, PO: Udi, Dist: Etawah
2. Sh. V.K. Goel, HPCL, Loni LPG Regional Office, Village- Tilla Shahbajpur, Post Office Loni, Distt. Ghaziabad – 201 102.
3. Sh. G.A. Shirwaikar, HPCL, 8 Shoorji Vallabhdas Marg, P.N. No.155, Mumbai – 400 001.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle